

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-V

35. IA/891/2023 Sec. 12A In C.P. (IB)/1117(MB)2019

CORAM:

MRS. ANURADHA BHATIA
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.04.2023

NAME OF THE PARTIES: OFFSHORE HOOKUP AND CONSTRUCTION
SERVICES PRIVATE LIMITED
V/s
COSIMA MARINE PRIVATE LIMITED

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA No. 891/2023 – Adv. Avni Vasani a/w Adv. Dipika Panchmatia and Adv. Sagar Parab i/b Vigil Juris appeared for the applicant. The present application is filed by IRP of Cosima Marine Private Limited under section 12(A) of the Insolvency & Bankruptcy Code, 2016 seeking withdrawal of the C.P. 1117/2019. Heard IA No. 891/2023. Counsel for the applicant state across the bar that applicant does not want to proceed with the Company Petition 1117/2019, hence **IA No. 891/2023** is allowed and disposed of.

In view of above, **C.P.(IB)/1117(MB)2019** is dismissed as withdrawn and all the pending IA's and MA's in Company petition, if any, also stands disposed of.

File be closed and consigned to record.

Sd/-
ANURADHA BHATIA
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)